

1	2	3	4
	Housing Finance Forex Broking Credit Card Business Money Changing Business Micro Credit (xviii) Rural Credit		
Others			
6.2.19	Pharmaceuticals		
6.2.19.1	Greenfield	100%	Automatic
6.2.19.2	Brownfield	100%	Government
6.2.20	Power Exchanges		
6.2.20.1	Power Exchanges registered under the Central Electricity Regulatory Commission (Power Market) Regulations, 2010.	49%	Automatic

#### **Production/exploration of shale oil and gas**

\*253. SHRI MANI SHANKAR AIYAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) India's production of Shale oil and gas in 2014-15, if any, in comparison with the output of China;

(b) whether our Shale gas exploration policy has been finalized and if so, the components thereof?

(c) whether Shale gas exploration is proposed to be included in the New Exploration and Licensing Policy (NELP); and

(d) whether open-acreage exploitation is under consideration for Shale oil/gas?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Production of Shale oil and gas in India has not yet commenced. In China, Sinopec and Petro China have reported commercial production of Shale gas from fields in the Sichuan Basin. Their combined Shale gas output has reached 0.163 Billion Cubic Feet/day, or 1.5% of total natural gas production

(b) Yes, Sir. On 14th October, 2013 policy guidelines allowing National Oil Companies (NOC's) to take up Shale gas and oil exploration in their nomination blocks was issued. The policy is given in Statement (*See* below).

(c) and (d) The Uniform Licensing Policy (ULP) including Open Acreage Policy, covering exploration and exploitation of conventional and unconventional hydrocarbon resources like Shale oil/gas, CBM is under consideration in the Ministry.

***Statement***

*Policy Guidelines for Exploration and Exploitation of Shale Gas and Oil by  
National Oil Companies*

F.No. 32011/41/2009-ONG-I

Ministry of Petroleum and Natural Gas  
Government of India

Shastri Bhavan, New Delhi-110001

Dated, the 14th October, 2013

To

The Director General,  
Directorate General of Hydrocarbons,  
OIDB Bhavan, Sector-73,  
NOIDA (UP.)

*Sub:* Policy Guidelines for Exploration and Exploitation of Shale Gas and Oil  
by National Oil Companies under Nomination regime-reg.

Dear Sir,

I am directed to refer to the above mentioned subject and to state that the Government has approved the following policy guidelines for the Exploration and Exploitation of Shale Gas and Oil by National Oil Companies (NOCs) under Nomination regime:

1. The policy guidelines will be applicable to onland Oil and Gas Nomination acreages with NOCs.
2. The terms and conditions of the policy would be as per the model permission letter to be issued by the Government to the concerned PEL/PML holding NOC, a copy of which is placed at Annexure.
3. The right to exploration and exploitation of Shale Gas and Oil will lie with the NOCs holding PEL/PML granted under the Nomination regime. Subject to provisions of section 1(I) of permission letter for grant of Shale Gas and Oil rights, NOCs shall apply for grant of Shale Gas/Oil right for ML/PELs to be taken up in first phase of assessment within six months of notification of this policy. Permission for ML/PELs to be taken up in subsequent phases shall be applied six months before the respective phase begins. Phasing is

proposed since it may not be feasible for NOCs to take up-E&P activities for Shale Gas and Oil simultaneously in all nomination blocks.

4. The NOC will be required to undertake a mandatory Minimum Work Program (MWP) in a fixed timeframe for Shale Gas and Oil exploration and exploitation, so that there is optimum accretion and development of Shale Gas and Oil resources from the area already granted to them.
5. Tax incentives:
  - (i) Income tax will be payable under IT Act, 1961 at par with the provisions applicable to the Nomination acreages held by the National Oil Companies (ONGC & OIL).
  - (ii) Full exemption from basic customs duty and additional duty of customs for specified goods required in connection with petroleum operations undertaken under petroleum licenses or mining leases issued on nomination basis, would be available for exploration and exploitation of Shale Gas and Oil under notification No. 12/2012-Custom, dated 17th March, 2012 (SI. Nos. 356) subject to conditions specified thereunder.
  - (iii) All goods supplied against International Competitive Bidding are fully exempt from excise duties subject to the condition that such goods are fully exempt from basic customs duty and additional duty of customs when imported into India.
6. The NOC shall submit, on a monthly and annual basis, a report regarding production and sale of Shale Gas and Oil to Directorate General of Hydrocarbon (DGH).
7. The production of Shale Gas and Oil, if any, in such areas would be treated at par with the production of conventional oil and gas for all purposes of exploration license and Mining Lease.
8. Holder of PEL/PML will be responsible for ensuring Health, Safety and Environment (HSE), site restoration and adoption of best industry practices and follow statutory requirements for all purposes under Licence and Mining Lease.
9. Royalty, cess and taxes for Shale Gas and Oil would be payable at par with conventional gas/oil being produced from the respective areas, at the prevailing rate, as applicable.
10. As per policy for extension of exploration phases under NELP and pre-NELP Production Sharing Contracts (2006) demonstrable delays on account of getting the Government approvals/permits/clearances are to be counted as excusable delays. This provision is extended to Shale Gas and Oil exploration

by NOCs, in view of the fact that NOCs have been prescribed time limit for appraisal programme as in NELP Contracts.

11. A committee comprising DG-DGH, Joint Secretary and Director concerned in the MOP&NG shall address unforeseen circumstances owing to technical, operational and other impediments, which may adversely affect the timelines proposed in the permission letter. This committee is empowered to approve relaxations to any of the timelines, as may be required for expeditious exploration, development and production of Shale Gas and Oil, with proper justification.

Yours sincerely,

Sd/

(Anilkumar V. Patil)

Director

Tel. 23388764

Copy to:

1. CMD, ONGC, New Delhi
2. CMD, OIL, NOIDA, UP

### **National Sports Bill**

\*254. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is planning to bring in a National Sports Bill which mandates all Olympic and non-Olympic sports federations to come under the ambit of the RTI; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sir, Government has issued instructions on 30.3.2010 whereby all the National Sports Federations (NSFs) belonging to Olympic and non-Olympic sports receiving grant of ₹ 10 lakhs or more have been declared as public authorities under the Right to Information Act, 2005. Also a Working Group was constituted by the Government for drafting of the National Sports Development Bill (NSDB), under the Chairmanship of Justice (Retd.) Mukul Mudgal. The Working Group submitted the initial draft of the Bill in July, 2013, containing, *inter-alia*, the provisions to bring sports federations under the ambit of Right to Information Act, which was placed in public domain inviting suggestions/comments of general public and stakeholders. The draft of the Bill, incorporating the